

T.S. No. 21/2019

Dated-20.12.2021

Both sides are present along with their engaged counsel.

Plaintiff Smt. Sukla Chakraborty is represented and other plaintiffs namely Basabi Chakragborty, Gauri Bhattacharjee and Uma Chakraborty are represented by their attorney Smt. Sukla Chakraborty and defendant Nabendu Chakraborty is also represented. Both the parties filed one joint petition being No. 3188/21 under Order XXIII Rule 3 of CPC.

I have perused the petition as well as agreement and also orally examined both the parties and I am satisfied that the agreement is made voluntarily touching all the aspect of this case. By virtue of this agreement " the First Party (plaintiffs) will be entitled to a plot of land on the northern side measuring 0B-0K-13.3 Lessa (1915.2 Sq. Ft.) and an Assam type old house standing thereon as described in Schedule A of the Agreement and Second Party (defendant) become the absolute owner of the remaining plot of land on the Southern side measuring 0B-0K-17Ls along with RCC House and an Assam type room as described in Schedule B " and " the Second party has given no objection in favour of the First party for applying separate holding number in respect of the Schedule A land before Dibrugarh Municipal Board and to apply for separate electricity connection before APDCL."

Both the parties prayed to consider the agreement and pass a consent decree as per agreement.

Considering the above discussion, this Court hereby pass the decree accordance with agreement of

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compromise reach between the parties under Order XXIII Rule 3 of CPC.

The Sheristadar is directed to prepare the decree as per agreement of compromise.

Agreement shall be part of this case record and the same has been marked as 'X'.

The case is disposed of on compromise today.



Munsiff No. 1
Dibrugarh